

Court No. - 39

Case :- WRIT - C No. - 19802 of 2021

Petitioner :- Nitesh Gupta

Respondent :- State Of U P And 3 Others

Counsel for Petitioner :- Sudhanshu Kumar,Rajrshi Gupta

Counsel for Respondent :- C.S.C.,Ashish Mishra

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Hon'ble Manoj Kumar Gupta,J.

Hon'ble Deepak Verma,J.

The petitioner claims that he is suffering from total blindness by birth and is thus suffering from cent percent disability. He is party in number of cases pending in different Courts. It is contended that under Section 12 of the Rights of Persons with Disabilities Act, 2016 it is imperative for the appropriate Government to take steps to ensure that all public documents are made available in accessible formats; ensure that the filing departments, registry or any other office of records are supplied with necessary equipment to enable filing, storing and referring to the documents and evidence in accessible formats; and to make available all necessary facilities and equipment to facilitate recording of testimonies, arguments or opinion given by persons with disabilities in their preferred language and means of communication.

It is submitted that the request made by the petitioner for supplying him documents in braille script and to make arrangement for hearing through video conferencing has been declined by this Court on the administrative side without having regard to the above legal provisions.

Learned Standing Counsel appearing on behalf of the State-respondents and Sri Ashish Mishra, learned counsel appearing on behalf of the respondent Nos.2 and 4 pray for and are granted three weeks' time to file their respective responses.

Put up as fresh on **27.09.2021**.

Order Date :- 2.9.2021

Nitin Verma

(Deepak Verma, J.) (Manoj Kumar Gupta, J.)